

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.168/MP/2017

Subject : Petition under Section 79 (1)(f) read Section 79 (1)(c) and Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-state transmission and related matters) Regulations, 2009.

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : India Power Corporation Limited (IPCL)

Respondents : Power Grid Corporation of India Limited and Another

Parties present : Shri Buddy A. Ranganadhan, Advocate, IPCL
Shri Hasan Murtaza, Advocate, IPCL
Shri Himanshu Mishra, IPCL
Shri Debashis Das, IPCL
Shri Debashis Sarkar, IPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to the Power Grid Corporation of India Limited (PGCIL) for grant of connectivity to the Petitioner. Learned counsel for the Petitioner further submitted as under:

(a) The Commission, vide its order dated 21.9.2012 in Petition No. 158/MP/2012 filed by the Petitioner, had directed PGCIL to process the application of the Petitioner for grant of connectivity at the earliest.

(b) Pursuant to the Commission's direction, PGCIL vide its letter dated 12.10.2012 granted connectivity to the Petitioner through LILO of Mejia-Maithon 400 kV line at Chalbalpur 400 kV substation of the Petitioner. However, due to land and RoW problems, etc., the Petitioner had no alternative but to opt for an alternative location of evacuation from Chalbalpur to new location. Accordingly, the Petitioner vide its letter dated 28.9.2016 requested PGCIL for change in location of connectivity from earlier location i.e. Chalbalpur to revised location i.e. Debipur and to consider for modification in grant of connectivity issued with respect to revised location of Debipur instead of Chalbalpur.

(c) PGCIL in the 10th JCC meeting on Connectivity/LTA with Eastern Region constituents held on 30.9.2016 directed the Petitioner to submit a fresh application

for change in location of point of connectivity. Subsequently, PGCIL vide its letter dated 27.10.2016 cancelled the connectivity granted to the Petitioner, which was duly protested by the Petitioner.

(d) On 10.4.2017, the Petitioner requested PGCIL to include the matter of Connectivity Application as an agenda item to be debated during the upcoming JCC meeting of Eastern Region and to grant the connectivity which was refused by PGCIL vide its letter dated 12.4.2017. On 3.5.2017, the Petitioner again requested PGCIL to re-consider the Connectivity Application. However, PGCIL vide its letter dated 24.5.2017 denied the same on the ground of the Petitioner being a distribution licensee.

(e) Learned counsel for the Petitioner requested the Commission to admit the Petition and issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 13.10.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 3.11.2017.

4. The Commission directed the Petitioner to furnish the copy of the letter dated 12.4.2017 refusing the grant of connectivity to the Petitioner, on or before 13.10.2017.

5. The Commission directed PGCIL to explain on an affidavit, on or before 13.10.2017, the reasons for non-processing of the applications for grant of connectivity and long term access and medium term open access within the timelines specified in the Connectivity Regulations.

6. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

7. The Petition shall be listed for hearing on 14.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**